

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, MOTI MAHAL, LUCKNOW.

DATED: -----

Case Title OA No 268/88 19

Name of Parties.

Kiran Devi Applicant

versus
U.O.P & Others Respondents.

PART -A

<u>Sl.No.</u>	<u>Description of Documents</u>	<u>Page</u>
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PART -B

B71 - B130

Part -C

C131 - C132

Certified that no further action is required. The case is fit for consignment to record room.

Section Officer

Court Officer

Incharge

[Signature]
5-1-94

Signature of Dealing Assistant.

[Signature]
5/1/94

23/3/88

Appointment

CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211001

A

Registration No. 268 of 1988

APPLICANT (s) Kiran Devi

RESPONDENT(s) Union of India and others

Particulars to be examined

Endorsement as to result of Examination

- | | |
|---|-----------------------------|
| 1. Is the appeal competent ? | yes |
| 2. (a) Is the application in the prescribed form ? | yes |
| (b) Is the application in paper book form ? | yes |
| (c) Have six complete sets of the application been filed ? | Four copies have been filed |
| 3. (a) Is the appeal in time ? | yes |
| (b) If not, by how many days it is beyond time ? | - |
| (c) Has sufficient case for not making the application in time, been filed ? | - |
| 4. Has the document of authorisation, Vakalat-nama been filed ? | yes |
| 5. Is the application accompanied by B. D./Postal-Order for Rs. 50/- | yes |
| 6. Has the certified copy/copies of the order (s) against which the application is made been filed ? | yes |
| 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ? | yes |
| (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ? | NO |

ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

268-88

AV

.....No.....of 198 .

.....Kiran Devi vs U.O.

Sl.No. of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
	2-5-88	<p>द्विपक्षीय प्रमाणित 25.5.88 24-5-88</p> <p>Hon. D.S. Tolisra AM Hon. G.S. Sharma JM</p> <p>Shri Sri Gupta, Advocate for the applicant is present. Shri K.C. Sinha for the respondents is also present. One more opportunity is being given to the respondents for filing reply within three weeks put up on 27th July, 88 for final hearing.</p> <p>AM ——— JM</p>	<p>मि</p>
	27.7.88	<p>No sitting adj. to 26.9.88 for Adm. / Hearing.</p>	B

9.2.89 sol

A3

On request of parties, but
before court for his separate
hearing ^{on 17.2.89} vide court's order of -
3.10.88

17.2.89

Hon. A. Johni A.M.
Hon. G. S. Sharma - J.M.

On the request received from
the appellants counsel, the case
is adjourned to 19.5.89 for
hearing.

J.M.

A.M.

नोटः

भा-पव
पह पत्रावली 2 टट अक्ट के लाल
अपेक्षा के कारण 19.5.89 के लिए नसी मेजी
की लकी आज पह पत्रावली उक्त पत्रावली के
प्राप्त हुयी है अतः कोई अन्य सिपिट्स प्राचिन
22.5.89

22.05.89

I visited the office
deput. J.M. & Mr. Prasad.
The file should have been
sent to Hon'ble Court
on 19.5.88 itself. It was
the Registrar/ Dy. Registrar
should not give date as
the case was to be before the court.
However as there is another
alternative - 18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

O.A./T.A. NO. 268 1998

..... K. Srinivasan Applicant(s)

Verse

.... W.O. I. & S. S. S. S. Respondent(s)

Office Report	Date	Orders
---------------	------	--------

17-7-90 DR

The case is adjourned to 27-8-90 for fixing a date for hearing.

K. 717
DR (J)

27-8-90 DR

Rejoinder has not been filed in this case, it can be filed by 19-10-90.

pe
DR (J)

19-10-90 DR

Rejoinder not filed, it can be filed by 3-12-90. No further time will be allowed.

and
DR (J)

03-12-90 DR (J)

In spite of repeated time and opportunities since long, Rejoinder has not been filed in this case. Let this case be before Honble Bench on 25-03-91 for orders/directions.

pe
3/12
DR (J)

OR
Rejoinder is not to be filed.
OR
30/11

OR
Rejoinder is not filed. The case accordingly is put up before the Court for order/direction on 25/3/91.

OR
22/3/91.

95

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Original Application No. 268/88

Smt. Kiran Dwivedi

Applicant

versus

Union of India & another

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

150 posts were advertised for female Reserved Pool Trained Telephone Operators. The applicant also applied for the said post. It appears that, ^{although} ~~as~~ the applicant was selected, the appointment has not been given to her ^{so far} and that is why she ^{has} ~~approached~~ ^{for her sake} the Tribunal. According to the applicant she intimated her changed address 5/207, Purana Kanpur, Nawabganj, Kanpur to the respondents and police verification of the deponent was conducted at the changed address instead of at new address 5/106, Purana Kanpur, Nawabganj, Kanpur and despite the fact that she gave intimation about his changed address, his appointment letter ~~was~~ not sent to her, as a result of which she was deprived of the appointment. According to the respondents, the applicant did not join and that is why her name was struck off from the list. It appears that the applicant had already intimated about the change in address with the request that the letters should be sent on the new address and not on the old address ~~but even~~ ^{her letter was sent to her at her old address}

2. From the counter filed, it appears that ^{this} mistake

did
 occurred ~~by both the parties and~~ Both the parties
 are equally responsible but this ^{*must be clear*} ~~indicates~~ that the
^{*and never gave any indication of her disinclination to*}
 applicant was very much eager for appointment. The
 respondents are directed to consider the case of

the applicant in the vacancy which occurs hereinafter.
^{*and give her appointment against the said vacancy & without asking her to undergo any other selection.*}

3. Application is disposed of as above. No.
 order as to costs.

Shakeel/-

Lucknow: Dated 22.1.93.

[Signature]
 Vice Chairman.

Date of Receipt
by Post

Release for 23.2.88
By Registrar, *Kumar*
25/2/88

A7

In the Central Administrative Tribunal,
Additional Bench, Allahabad

Between

Smt. Kiran Devi -- Applicant

And

1. Union of India through the Director General,
Posts & Telegraphs, Department of Tele
Communications, New Delhi.

2. The General Manager, Telephones, Department
of Tele Communications, Kanpur.

-- Respondents

I N D E X

Sl. No.	Particulars	Pages
1.	Application U/s 19 of Central Administrative Tribunal Act, 1985.	1-12
2.	<u>Enclosure no.1.</u> Order no. Staff/24/84 dated 21-11-83 issued by Establishment Officer, Telephones, Kanpur, directing the applicant to deposit security money, send duly filled form with original certificates of educational qualifications.	13-14
3.	<u>Enclosure no.2.</u> Letter dated 24-3-87 sent by applicant to the General Manager, Telephones, Kanpur regarding non receipt of appointment letter.	15

F 23/3/88
Kumar
25/2/88
Noted for 24/3/88
24/3/88

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(2)

Sl. No.	Particulars	Pages
4.	<u>Enclosure no. 3</u> Letter dated 3-8-87 sent by applicant to Asstt. General Manager (Admin), Kanpur Telephones, Kanpur.	16
5.	<u>Enclosure no. 4</u> Letter dated 13-8-87 sent by applicant to Hon'ble Minister, Telecom, Govt. of India, New Delhi.	17
6.	<u>Enclosure no. 5</u> Letter dated 24-8-87 sent by applicant to the Dy. General Manager (Admin), Kanpur Telephones, Kanpur.	18
7.	<u>Enclosure no. 6</u> Letter dated 3-11-87 sent by the applicant to respondent no. 2	19

Signature of the applicant

किरण देवी
(Signature of the Applicant)

In the Central Administrative Tribunal,
Additional Bench, Allahabad

BETWEEN

Smt. Kiran Devi, adult, wife of Sri Ram
Kishore Divedi, resident of 117/21/K,
Sarvodayanagar, Kanpur. --- Applicant

AND

- 1. Union of India through the Director
General, Posts & Telegraphs, Department
of Tele-Communications, New Delhi.
- 2. The General Manager, Telephones,
Department of Tele Communications,
Kanpur. -- Respondents

DETAILS OF APPLICATION

(1) Particulars of the Applicant:

- (i) Name of Applicant -- Smt. Kiran Devi
- (ii) Name of husband -- Sri Ram Kishore Divedi
- (iii) Designation and office in which employed. -- Selected for the post of Telephone Operator, Telephone Office, Mall Road, Kanpur.
- (iv) Office address -- Not yet joined, hence there is no office address.
- (v) Address for service of all notices. -- Smt. Kiran Devi wife of Sri Ram Kishore Divedi, resident of 117/21/K, Sarvodayanagar, Kanpur.

किरण देवी

(2)

(2) Particulars of the respondent:

- (i) Name and/or designation of the respondent. -- 1. Union of India through the Director General, Posts & Telegraphs, Department of Tele Communications, New Delhi.
- 2. The General Manager, Telephones, Department of Tele Communications, Kanpur.

- (ii) Office address of the respondent. -- 1. Union of India through the Director General, Posts & Telegraphs, Department of Tele Communications, New Delhi.

2. The General Manager, Telephones, Department of Tele Communications, Kanpur.

- (iii) Address for service of all notices: -- Respondent no.1.
Office of Director General, Posts & Telegraphs, Department of Tele Communications, New Delhi.

Respondent no.2.
General Manager, Telephones, Kanpur.

(3) Particulars of the order against which application

- (i) Order Number -- Staff/24/84
- (ii) Date -- 21-11-1983
- (iii) Passed by -- Establishment Officer, Kanpur Telephones Distt. Kanpur.
- (iv) Subject in brief. -- The applicant applied for the post of Telephone Operator and was selected for the same and the

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(3)

Establishment Officer through registered letter dated 21-11-1983 directed the applicant to deposit Rs. 200/- and to fill up the form sent to her. The applicant sent National Savings Certificates no. 6NS/C 960367 for Rs. 100/- and 6NS/C 960368 for Rs. 100/- both dated 5-12-83 issued from Head Post Office as required vide letter dated 21-11-1983 sent by the Establishment Officer, Telephones, Kanpur. The National Savings Certificates of Rs. 200/-, the Form duly filled up along with original certificates of High School Examination and Intermediate Examination and marks sheets were sent by registered post on 5-12-1983. After complying with the directions contained in letter dated 21-11-83 sent by the said Establishment Officer the applicant has been waiting for her turn to get the appointment letter. When the applicant did not get any appointment letter inspite of repeated enquiries made from time to time though whenever she made enquiries she was told that whenever her turn will come she would receive the appointment letter, she wrote a letter dated 24-3-1987 followed by several letters dated 3-8-87, 13-8-87 and 24-8-87 and lastly registered letter dated 3-11-87. When even after several letters the applicant did not receive any reply she filed a writ petition before

किरण देवी

(4)

the Hon'ble High Court of Judicature at Allahabad which was not entertained; But on 3-12-1987 the Hon'ble High Court held that the applicant has to move the application before the Central Administrative Tribunal and this order has been communicated to the applicant on 21-2-1988 by her counsel.

(4) Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the order against which she wants redressal is within the jurisdiction of the Tribunal.

(5) Limitation.

The applicant declares that she wrote a number of letters informing that she has not received the appointment letter and as such she should be allowed to join .The last letter is dated 3-11-87 sent to the General Manager, Telephones, Kampur, but it was also not responded by the respondents and as such the applicant filed a writ petition in the Hon'ble High Court, Allahabad and the Hon'ble High Court on 3-12-87 held that the writ petition is not entertain-able in view of the alternative remedy of filing the petition before this Hon'ble Tribunal and this order has

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(5)

been communicated by the counsel of the applicant on 21-2-1988 and as such the petition is within limitation.

(6) Facts of the case:

The facts of the case are given below:-

1. That the General Manager, Telephones, Kanpur advertised the posts of 150 Lady Telephone Operators in Daily Jagran and invited applications from lady candidates upto 30-1-82. Out of these 150 posts, 107 seats were for general candidates, 30 seats were for schedule caste candidates and remaining seats for other categories.
2. That the applicant applied for the post of lady telephone operator and was called for interview and was selected but no communication except letter dated 21-11-83 was sent. The applicant vide letter dated 21-11-83 was asked to deposit Rs. 200/- as security, original certificates of her educational qualifications, medical certificate from the Chief Medical Officer, Kanpur. The applicant furnished all the required papers and also deposited security money by means of two national savings certificates.

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(6)

These were sent by registered post on 5-12-83.

3. That after a considerable time having elapsed when the applicant did not receive the appointment letter, she contacted the respondent no.2, the General Manager, Telephones, Kanpur about her appointment letter after having sent the required information and deposited the security money but she was always informed that she would receive the letter but ultimately she came to know that appointment letter was sent two months before but in fact the applicant did not receive any appointment letter and as such by her letter dated 24-3-87 she informed the respondent no.2 that she has not received any appointment letter nor she has refused any such letter.

4. That inspite of letter dated 24-3-87 sent by the applicant she did not receive any reply and as such she again sent another application dated 3-8-87 complaining about not sending the appointment letter to her and also making it clear that no appointment letter has been issued to the applicant.

5. That even after letter dated 3-8-87 and 24-3-87 the applicant did not receive any reply from the respondent no.2 and as such she again sent an application

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(7)

on 13-8-87 and complained that she did not receive any appointment letter and she requested for issue of appointment letter to her.

- 6. That inspite of her above letters, the applicant did not receive any appointment letter nor any reply from the respondent no.2 and as such again on 24-8-87 the applicant sent an application requesting to issue appointment letter to her but no appointment letter has been issued. However, the Asstt. General Manager (Admin) Kanpur Telecom. Distt. orally informed the applicant that letter of appointment shall be issued to the applicant.
- 7. That lastly the applicant sent another letter dated 13-11-87 through registered post which too has not been replied by the respondent.
- 8. That inspite of selection of the applicant for the post of lady telephone operator, the respondent no.2 is illegally withholding the issue of appointment letter to the applicant.
- 9. That the applicant has come to know that the office of the respondent no.2 has manipulated to accommodate those candidates who were in the waiting list and have further

किरण देवी

(8)

manipulated not to serve the appointment letter on the applicant with a view to defeat the claim of the applicant and to favour others.

10. That in place of the applicant, candidates who were in the waiting list have been appointed by manipulation on incorrect and flimsy grounds to the effect that the appointment letters have not been received by the applicant and she has not joined the duty after reminders.

11. That in the case of the applicant who has received the intimation for complying with submission of necessary required information and depositing the security money has duly complied with the conditions and has filed the form, paid Rs. 200/- as security and has also filed original certificates of High School and Intermediate Examinations and marks sheet along with medical certificate from Chief Medical Officer, Kanpur and police verification has also been made but still the respondent no. 2 has not issued the appointment letter to the applicant nor has informed that any such appointment letter has been sent to the applicant.

12. That it appears that some malpractice has been adopted to accommodate those candidates who were in the waiting list and the

किरण देवी

(9)

appointment letter is not being issued to the applicant.

13. That the applicant has been subjected to greatest injustice on account of the manipulations of the office of the respondent no.2 to deprive the applicant of employment and to accommodate their favourites.

14. That the applicant filed a writ petition against the respondents in the Hon'ble High Court of Judicature at Allahabad but the hon'ble High Court did not entertain the writ petition on the ground that alternative remedy for the applicant is for filing the petition before the Central Administrative Tribunal.

(7) Reliefs Sought.

A. That the respondents be directed to allow the applicant to join the post of Lady Telephone Operator in the office of the Kanpur Telecom Distt. Kanpur/Telephone Office and she be paid the salary and other emoluments with effect from after one week from the date of sending appointment letter to the applicant.

किरण देवी

(10)

B. That the respondents be directed to return the original certificates of High School Examination and Intermediate Examination along with marks sheet sent by the applicant to the respondent;

C. Costs of the proceedings be awarded to the applicant;

D. Any other relief which this hon'ble Tribunal deems fit and proper in the circumstances of the case be also awarded to the applicant.

(8) Interim Order prayed for:

The applicant prays that the applicant be allowed to join the post of Lady Telephone Operator with immediate effect subject to the judgment and order of this petition.

(9) Details of remedies exhausted:

The applicant declares that the applicant has moved a number of applications to the General Manager, Telephones, Kanpur respondent no.2 but he is not replying any application. The applicant also sent a representation dated 13-8-87 to the Hon'ble Minister, Telecom Communications, Govt. of India, New Delhi.

किरण देवी

(11)

(10) Matter not pending with any other court etc.

The applicant further declares that the matter regarding which this application has been moved is not pending before any court of law or any other Bench of the Hon'ble Tribunal.

Removed
AM
9/13

(11) Particulars of the Bank Draft/Postal Order in respect of the application fee.

- (i) Name of Post Office: *Head Post Office Allahabad*
- (ii) Postal Order No.: *DD 531289*
- (iii) Date. *25/2/88*

(12) Details of Index.

An index containing the list of the documents to be relied upon is enclosed.

(13) List of enclosures:

1. Order no. Staff/24/84 dated 21-11-83 issued by Establishment Officer, Telephones, Kanpur, directing the applicant to deposit security money, send duly filled form with original certificates of educational qualifications.
2. Letter dated 24-3-87 sent by applicant to the General Manager, Telephones, Kanpur regarding non receipt of the appointment letter.
3. Letter dated 3-8-87 sent by applicant to Asstt. General Manager (Admin), Kanpur Telephones, Kanpur.
4. Letter dated 13-8-87 sent by applicant to Hon'ble Minister, Telecom., Govt. of India, New Delhi.
5. Letter dated 24-8-87 of applicant sent to the Dy. General Manager (Admin), Kanpur Telephones, Kanpur.

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Ar2

(12)

6. Letter dated the 3rd Nov. 1987 sent by applicant to the respondent no.2.

Applicant

Verification:

I, Smt.Kiran Devi, wife of Shri Ram Kishore Divedi, resident of 117/21/K, Sarvodayanagar, Kanpur, do hereby verify that the contents of paras 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Place: Kanpur

Dated: 25/11/87

~~Signature of the applicant~~

किरण देवी
(Signature of the applicant)

13
A21

Enclosure no.1

पंजीकृत

भारतीय डाक-तार विभाग

कार्यालय, महाप्रबन्धक टेलीफोन, कानपुर-२०८००१

सेवा में,

श्रीमती किरन देवी

५१ रोड, पुराना कानपुर, नवाबगंज,

कानपुर ।

संख्या-स्टाफ।२४-१८३।

कानपुर, दिनांक २१-१२-१९८३

आपकी इस टेलीफोन जिंके में अल्प छूटी टेलीफोन परिचालक के बतौर नियुक्ति के लिये अनन्तिसम रूप से अनुमोदित किया गया है। अतः आपसे अनुरोध है कि आप सभी प्रकार से पूर्ण निम्नलिखित दस्तावेजों (इसके साथ संलग्न) अधिक से अधिक तारीख-----किस इस कार्यालय को भेजे जिसके बाद

प्रशिक्षण के लिये आपके बारे में विचार किया जायेगा :-

- १- निर्धारित आवेदन-पत्र ।
- २- सत्य किन्-पत्र (दो प्रतियाँ में) ।
- ३- मुख्य विद्वत्ता अधिकारी का स्वास्थ्य प्रमाण पत्र ।
- ४- मेडिकल जर्नल के समर्थ उसके द्वारा हस्ताक्षर किया गया स्वास्थ्य घोषणा पत्र ।
- ५- दो जामिनो (ग्यारंटीज) सहित व्यक्तिगत बन्ध-पत्र दोनों जामिनदार स्थिति जामिन की दो गवाहों की उपस्थिति में हस्ताक्षर करने चाहिए दोनों जामिनो को अपने हस्ताक्षरों के समर्थन में या तो
 - (१) अपने कार्यालय की मोहर लगानी चाहिए (यदि वह राजपत्रित अधिकारी है) अथवा
 - (२) जिस कार्यालय में वह नियुक्त हैं उस कार्यालय के प्रधान का इस आशय का प्रमाण-पत्र देना चाहिए कि जामिन अस्थिति सरकारी कर्मचारी है ।
- ७- जमानत जमा की रकम निम्नलिखित किसी एक रूप में होनी चाहिए :-
 - (१) २००१-८० के राष्ट्रीय बचत-पत्र जो सहायक महा प्रबन्धक (प्रशासन) कानपुर टेलीफोन, कानपुर की माफत भारत के राष्ट्रपति को गिरवी रक्षे जाए ।

Attested
Hand

किरन देवी

- 2 -

(2) डाक-तार बचत बैंक खाते में 2001-80 नकद जमा किया जाए सहायक महा प्रबन्धक(प्रशासन) कानपुर टेलीफोन कानपुर की भारत के राष्ट्रपति को गिरवी रखा जाए ।

(3) कम से कम 4 वर्षों की अवधि के लिये भारतीय जीवन बीमा द्वारा जारी किया गया विश्वस्तता बॉन्ड ।

7- शैक्षिक योग्यताओं के सभी मूल अंक-पत्र और प्रमाण-पत्र

8- आवेदन पत्र देने के समय पर वेध रोज़गार कार्यालय का पंजीकरण प्रमाण-पत्र ।

9- विवाह संबंधी घोषणा-पत्र ।

10- किन्हीं दो राजपत्रित अधिकारियों के दो चरित्र प्रमाण-पत्र ।

11- शपथपत्र और प्रतिज्ञा पत्र ।

12- पिता के नाम का उल्लेख करते हुए सजाम प्राधिकारी को मूल अनुसूचित जाति/जन जाति प्रमाण-पत्र (केवल अनुसूचित जाति और अनुसूचित जन जाति के अभ्यर्थियों के लिये) ।

13- सैनिक सेवा में मुक्त होने का मूल प्रमाण-पत्र (केवल पूर्व सैनिकों के लिये)

सभी प्रकार से पूर्ण उपर्युक्त दस्तावेजों की इस कार्यालय के स्टाफ अनुमति में व्यक्तिगत रूप से प्रस्तुत करना बाह्य सम्बन्धित किसी मूल या गलती को शीघ्र ही सुधारा जा सके ।

कृपया यह नोट करें यदि आप ऊपर निर्धारित तारीख तक उपर्युक्त कागजातों को प्रस्तुत नहीं करते हैं या निम्न हस्ताक्षरों की जानकारी में कोई गलत सूचना आती है तो अनुमोदित अभ्यर्थियों की सूची से आपका नाम निकाला जा सकता है ।

80- 821 11

स्थापना अधिकारी
कानपुर टेलीफोन जिला
कानपुर-208001

Attested
Bant

किरण देवी

Enclosure no. 3

श्रीमान् सहायक महाप्रबन्धक (प्रशासन)

कानपुर टेलीफोन्स,

कानपुर।

सेवा में,

विनम्र निवेदन है कि साथ एक बार फिर प्राथी आर०टी०पी० (एस०डी०टी०ओ०) के पद पर अपनी नियुक्ति के सम्बन्ध में आवेदन पत्र आपकी सेवा में प्रस्तुत कर रहा है। ज्ञात कि पहले प्राथी सूचित कर चुका है कि विभाग द्वारा आयोजित १९८३ की परीक्षा में उत्तीर्ण होकर उपरोक्त कार्य के लिये प्राथी का चयन किया गया है।

पोस्ट आफिस द्वारा ज्ञात हुआ है कि प्राथी का नियुक्ति पत्र वापस ही गया है इसके बाद प्राथी ने स्थापना विभाग से संपर्क स्थापित किया तथा उपरोक्त पद पर कार्य करने के लिये प्राथी ने आवेदन पत्र भी (दिनांक ६-१२-१९८६) को दिया लेकिन अभी तक विभाग से बराबर संपर्क स्थापित करने के बावजूद भी प्राथी की नियुक्ति का आदेश पत्र जारी नहीं किया गया है, जबकि प्राथी के साथ के चयनित अन्य अभ्यर्थी कार्यरत हैं।

अतः आपसे छुनः अनुरोध है कि प्राथी के साथ सहानुभूति पूर्वक विचार करके कार्य करने हेतु नियुक्ति पत्र पुनः निम्न पते पर जारी करने की कृपा करें। आपकी महान दया होगी

धन्यवाद।

प्राथिनी,

हकिम देवी

(किरन देवी)

द्वारा मनैश कुमार त्रिपठी,
१११/२१-के, सर्वोदय नगर,
कानपुर-२०८००५।

दिनांक ३ अगस्त, १९८७

Attested
Sant

किरन देवी

Enclosure no. 4

माननीय केन्द्रीय संचार मंत्री,
संचार भवन,
नई दिल्ली।

महोदय,

विनम्र निवेदन है कि प्राथी का चयन भारतीय डाक्टर विभाग, काय लिय, महा प्रबन्धक-टेलीफोन, कानपुर पत्रांक स्टाफ-२४१८३ दिनांक २१-११-८३ में अल्प छूटो टेलीफोन परिचालक के बतौर नियुक्ति के लिये अन्तिम रूप से अनुमोदित किया गया है (प्रतिलिपि सुलभ संदर्भ हेतु संलग्न) का अवलोकन करने का कष्ट करें।

प्राथिनी को काम करने के लिये अभी तक आदेश नहीं प्राप्त हुआ है जबकि प्राथिनी के साथ के चयन किये गये अन्य अभ्यर्थी कार्यरत हैं तथा प्राथिनी ने सर्वोच्च अधिकारी से कई बार सम्पर्क किया तथा आदेश जारी करने के लिये प्रार्थना पत्र भी दिये लेकिन अधिकारी से न कोई उत्तर मिला और न ही नियुक्ति आदेश पत्र ही जारी किया गया है।

अतः प्राथिनी की स्थिति को ध्यान में रखते हुए महा प्रबन्धक, टेलीफोन, कानपुर को नियुक्ति पत्र जारी करने के प्रभावी आदेश पारित करने की कृपा करें। ध्यान दिया होगा।

सबदर समन्वय,द,

दिनांक: १३ अगस्त, १९८७।

भवदीय,
किरण देवी
(किरण देवी)

द्वारा-श्री गणेश कुमार त्रिपठी
११७।२१-कै, सविधानर कानपुर।

Attested.

Kant

Enclosure no. 5

श्रीमान् उप महा प्रबन्धक (शिक्षण), महोदय,
कानपुर टेलीफोन, कानपुर।

महोदय,

निवेदन है कि प्राथी का चयन पत्रांक सं० स्टाफ २४-१८३
दिनांक २१-११-८३ में अल्प छुट्टी टेलीफोन परिवारक के बतीर
अन्तर्गत रूप से अनुमोदित किया गया है (प्रतिलिपि सुलभ संदर्भ हेतु
संलग्न) का अवलोकन करने का कष्ट करें।

प्राथी का कार्य करने के लिये अभी तक नहीं बुलाया गया है
जबकि प्राथी के साथ चयन किये गये अन्य अभ्यर्थी कार्यरत हैं प्राथी
के शिक्षा संबंधी छूट प्रमाण पत्र तथा अक पत्र कायलिय में जमा हैं।

अतः प्राथी की स्थिति तथा मविष्य को ध्यान में रखते हुए
निम्नलिखित आदेश पत्र जारी करने के लिये प्रभावी आदेश करने की कृपा
करें। महान दया होगी।

सादर धन्यवाद।

प्राथिनी,

हो किरन देवी
(किरण देवी)

द्वारा : गणेश कुमार त्रिपाठी
१९७१२१-के, सर्वोदय नगर,
कानपुर-५

१- पत्रांक संख्या की
प्रतिलिपि संलग्न।

दिनांक २४-८-८९ ई०।

Attested

Rant

किरण देवी

A28

Enclosure 6

राज० पोस्ट
=====

श्री मान
रमेश चन्द्र धरिय||उपमहाप्रबन्धक||
ठानपुर टेलीफोन, ठानपुर ।

महोदय,

निवेदन है कि प्रार्थी का चेक पत्रक क्रमांक 24-183 दिनांक 21-11-1983 में बन्धु ड्यूटी टेलीफोन परिवारक के द्वारा यन्त्रिम त्व से अनुमोदित किया गया है । प्रतिलिपि सुब्रह्म स्वर्ण पेटु सलमन । का अर्कोइन करने का कष्ट करें ।

प्रार्थी को कार्य करने के लिये अभी तक नहीं बुलाया गया है ज्यकि प्रार्थी के साथ चयन किये गये अन्य अभ्यर्थी कार्यरत है प्रार्थी के शिक्षा सम्बन्धी मूल प्रमाण पत्र तथा ऊँक पत्र कार्यालय में जमा है ।

प्रार्थी एक साल से बराबर सम्पर्क स्थापित करता रहा तथा समय - समय पर निवेदन पत्र भी दिया लेकिन अभी तक न प्रार्थी को कार्य के लिये बुलाया गया तथा न ही कोई बख्तर पी

वतः प्रार्थी को । कति तथा परिण्य को ध्यान में रखी पूरे निर्णय कादेश पर जारी करने के लिये प्रभावी आदेश परित

Attested
Hant

श्रीमान श्रीमान INSURANCE
 राशि में चेक दिशों का पूरा रूप से
 Amount of Cheques issued
 राशि का नाम
 Recd. No. 1
 प्रार्थी का नाम
 Addressed to
 श्रीमान अधिकारी के हस्ताक्षर
 Signature of Receiving Officer
 कांक/No. 0787
 ठानपुर

20

A28

वकालतनामा

न्यायालय का नाम In the Honble Court of Ad. Tribunal, Allahabad मु. नं. सन् 1988
 नाम फरीकैन Kiran Devi vs. UOI & others बनाम
 किस्म दावा Applicati no 27/1988
 उक्त मुकदमे में पैरवी करने के लिए मैं/हम Kiran Devi
 आत्मज Kiran जाति Kan निवासी Kan

श्रीयुक्त शशीकान्त गुप्ता, एडवोकेट

को अपना वकील नियुक्त करता हूँ/करते हैं, आपको अधिकार है कि आप इस मुकदमे में हमारी ओर से पैरवी व सवाल जवाब व बहस करें व दस्तावेज व अन्य कागज उपस्थित करें व वापस लें। पंच नियुक्त करें व पंचनामा व पंच-निर्णय के विरोध में कारण उपस्थित करें। सुलहनामा व स्वीकृत पत्र उपस्थित कर दावा स्वीकार करें या उठा लें। डिग्री हो जाने पर उसे कार्यरूप में परिणित करावें। डिग्री का रुपया या तत्सम्बन्धी व्यय या अन्य कोई धन जो हमें प्राप्त होने को हो प्राप्त करें, कोर्ट फीस, स्टाम्प व अन्य खर्च दाखिल करें व वापिस लें व रसीद देवें और नकल लें। मिसिल निरीक्षण करें व मुकदमा स्थगित करावें। अर्जी दावा व लिखित बयान उपस्थित करें व अपील या अन्य कोई प्रार्थना पत्र उपस्थित करें व शपथ पत्र उपस्थित करें या हमारी ओर से मौखिक बयान दें। मुकदमे में गवाह तलब करावें व अपनी ओर से अन्य कोई वकील नियुक्त करके मुकदमे की सब कार्यवाही करावें या उक्त मुकदमा सम्बन्धी जो अन्य आवश्यक कार्य हों करें।

मैं/हम उक्त वकील साहब को उनकी फीस निश्चित करने के बाद उपरोक्त अधिकार देते हुए अपना वकील नियुक्त करता हूँ/करते हैं, और इकरार करता हूँ/करते हैं कि जो कुछ कार्य उक्त वकील साहब इस मुकदमे के सम्बन्ध में करेंगे वह हमारा किया हुआ समझा जायगा और हमें स्वीकार है।

हस्ताक्षर प्रार्थी किरण देवी

दिनांक

साक्षी

स्वीकृति वकील

Accepted
 [Signature]
 Advocate

Before the Central Administrative Tribunal,

Addl. Bench at Allahabad.

So (3)
Keep in record
put up and date
Retn

Civil Misc. Application No. 92 of 1988

A29

On behalf of

Missed to copy
@
C.A. S. C. S. S. S.
8/11/90

Union of India and
anotherApplicant

In

Registration No. 268 of 1988

Smt. Kiran DeviApplicant

Versus

Union of India and
AnotherRespondents.

To

The Hon'ble Member of the aforesaid
Tribunal.

The humble application of the applicants
aforesaid Most Respectfully sheweth as under:-

1. That full and detailed facts have
been disclosed in the accompanying counter
affidavit , which may kindly be accepted and
in view of those facts and circumstances,
the above claim petition may be dismissed.

91

Received copy
R. K. Ranjiv
to Mr. S. K. Gupta
Advocate
2-1-90


A30

: 2 :

Prayer

It is, therefore, most respectfully
prayed that the accompanying counter affidavit
may be accepted on record and in view of the
facts and circumstances stated therein, the
above claim petition may be dismissed.

Dated: ²⁵ 5th Feb. 1930


(K.C. Sinha)

Addl. Standing Counsel
for the Union of India.

A31

Before the Central Administrative Tribunal,

Addl. Bench at Allahabad.

Counter-affidavit

In

Registration No. 268 of 1988

Smt. Kiran DeviApplicant

V e r s u s

Union of India and

another.....Respondents.

NOTARY

Affidavit of R. C. Shukla aged

about 41 years, son Sh. B. C. Shukla

~~of S.P.~~ resident of G.M.T Kanpur

of Kanpur post office

district Kanpur

NOTARY

NOTARY

NOTARY

NOTARY

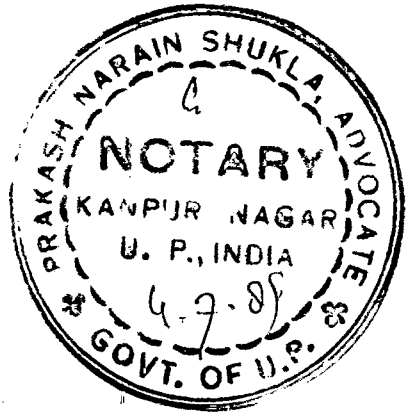
(Deponent)

I, the deponent aforesaid, do hereby solemnly affirm and state on oath as under:-

1. That the deponent is posted as E.O. at Kanpur and as such is fully conversant with the facts deposed to below.

2. That the deponent has read the contents of the claim petition and annexures. He has fully

[Signature]



A32

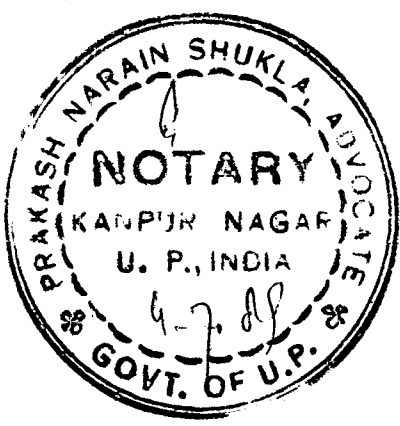
: 2 :

understood the contents thereof and his
reply on behalf of the respondents is as under:-

3. That before giving parawise reply
to the petition, following facts are brought
to the notice of the Hon'ble Members in
order to facilitate them in administering
justice.

4. That respondent no. 2 issued an
advertisement for the appointment of 150 female
Reserved Pool Trained Telephone Operators.
True copy of the advertisement issued is annexed
herewith and is marked as Annexure C.A.1 to
this affidavit.

5. That a perusal of the aforesaid
advertisement would go to show that applications
were invited and the applicants were required
to submit their applications by 30th of January,
1982 and the break up of the 150 telephone
operators was as under :-



- 1. Ordinary Cadre 107
- 2. Scheduled caste
Cadre 30
- 3. Scheduled Tribe
cadre 8
- 4. Physically handicapped 5

(Handwritten signature)

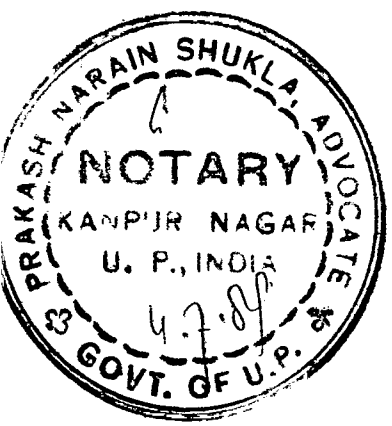
A33

: 3 :

6. That applications were received in response to the aforesaid advertisement and after scrutinizing the applications and enclosures the candidates were selected as reserved pool telephone operators. The petitioner was one of them.

7. That after finalising the selection, the appointment letters were issued and the candidates were required to report for duty to work as 'short duty telephone operators' at the rate of Rs. 2.75 paise per hour. It is also pertinent to be mentioned here that the candidates who would not join their duty on the date mentioned in their appointment letters even after giving reminders, their names were struck off from the list of the selected reserved trained pool telephone operators.

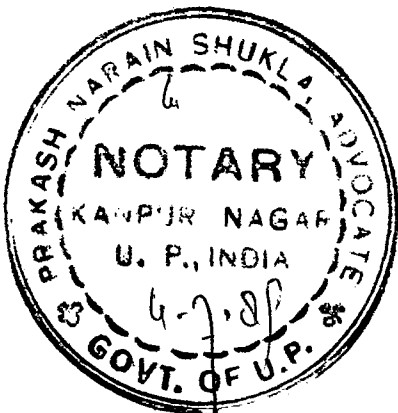
8. That it is also pertinent to be mentioned here that the petitioner mentioned her address in response to the said advertisement as " 5/106 Purana Kanpur, Nawab Ganj, Kanpur. Photostat copy of the application given by the petitioner is annexed herewith and is marked as Annexure C.A.2 to ~~xx~~ this affidavit.



[Handwritten signature]

9. That in order to finalise the selection, on 21.11.83, a letter was issued by the Establishment Officer through which the applicant was required to furnish certain information and the applicant was to fill up the said form but while complying with the letter dated 21.11.83, the petitioner has given her address as " 5/207 Purana Kanpur, Nawab Ganj, Kanpur " instead of 5/106 Purana Kanpur, Nawab Ganj, Kanpur, as was given in the first application. Photostat ⁶ copy of the said from furnished by the applicant is filed herewith and is marked as Annexure C.A.3 to this affidavit. |

The petitioner also did not inform about the change in her address to the department earlier. She stated here changed address only in the Police Verification Report Form. As stated earlier since the petitioner had given her address in Police Verification Report Form as 5/207 Purana Kanpur Nawab Ganj, Kanpur, therefore, the police verification was made on that address. |



10. That while issuing appointment letter, the address given in the application from of the petitioner in response to the advertisement was before the authority concerned and as such the appointment letter was sent to her at the address mentioner in the application from, i.e., ~~105~~⁴5/106, Purana Kanpur, Nawab Ganj, Kanpur, and the petitioner did not respond to that appointment letter and

[Handwritten Signature]

A35

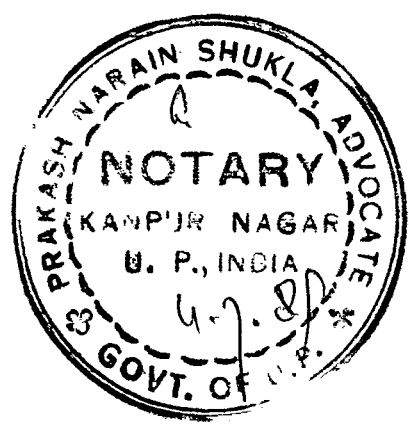
: 5 ;

Join on the date as specified in the appointment letter because the letter could not be delivered to her as the same was received back from the postal department undelivered with the remark " Prapt Karta Likhit Makan me Nahi Rehati ". Thereafter a reminder was also sent to the petitioner on the same address requiring her to join on the post as S.D.T.O. but the said reminder also did not yield any fruitful result and the petitioner did not join on the aforesaid post. ⁶

11. That since the petitioner did not join on her post as such a notice ~~for~~ ⁶ for removing her name from the selection list of the reserved pool trained telephone operators was sent to the petitioner on her address as given in the police verification report form. True copy of the said notice is annexed herewith and is marked as annexure C.A.4 to this affidavit. ^c

NOTARY NOTARY

12. That since while scrutinizing other papers the said information was gathered by the answering respondents that she had given her another address in the police verification report form and as such the notice of removal of her name ~~xxxx~~ from the selection list was sent on her P.V.R. form address. ⁶



Handwritten signature

Parawise reply

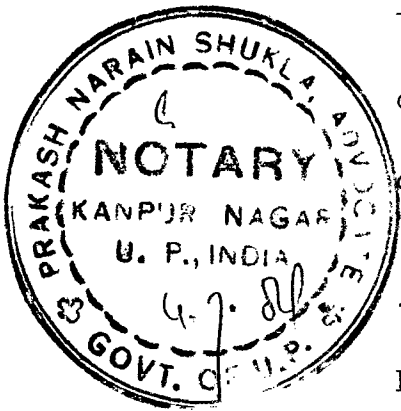
13. That the contents of paragraph nos. 1,2,3 and 4 of the petition need no comments, being a matter of record. 6

44
NOTARY That the contents of paragraph no.5. of the petition are not correct as stated. The declaration made in the paragraph under reply is absolutely wrong and the petition is barred by time in view of Sec. 21 of the Central Administrative Tribunals Act, 1985. By filing repeated representations, the petitioner cannot stop the running of the limitation and as such the petition is liable to be dismissed on this ground alone. 6

NOTARY

15. That in reply to the contents of paragraph no. 6(1) of the petition, it is stated that the advertisement was made for the appointment of the female reserved pool trained telephone operators. 6

16. That in reply to the contents of paragraph no. 6(2) of the petition, it is submitted that the petitioner had given her address in the application referred to in the paragraph under reply, namely 5/106 Purana Kanpur, Nawab Ganj, Kanpur



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and consequently the letter dated 21.11.83 was also sent on the same address by the Establishment Officer but while complying with the instructions contained in the letter dated 21.11.83 the petitioner had given her address as " 5/207 Purana Kanpur, Nawab Ganj, Kanpur and not as 5/106 Purana Kanpur, Nawab Ganj, Kanpur as given in her first application.

17. That the contents of paragraph nos. 6(3), (4) and (5) of the petition are not correct as stated. A detailed reply has already been furnished in the foregoing paragraphs and as such the same need not be that no oral assurance was given to the petitioner as stated in the paragraph under reply.

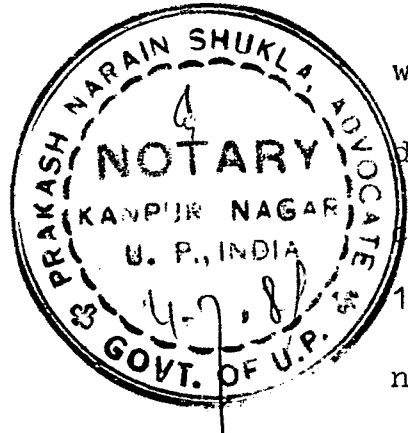
NOTARY

NOTARY

18. That the contents of paragraph nos. 6 (7), (8) and (9) of the petition are not correct and as such are denied. It is absolutely wrong to say that any manipulation has been done by respondent no. 2 to accommodate certain candidates.

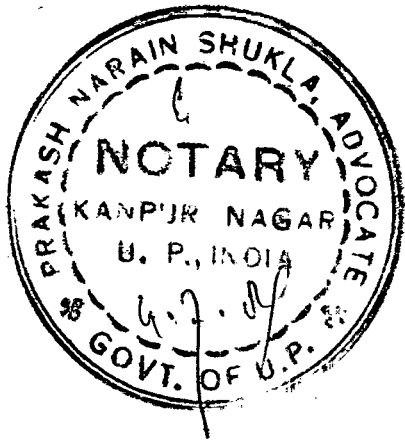
19. That the contents of paragraph no. 6(10) of the petition are not correct and as such are denied.

Sum



20. That in reply to the contents of paragraph no. 6(11) of the petition, it is submitted that since the petitioner had not joined in response to the appointment letter, which was sent to her address as given by the petitioner herself in her original application form, the question of issuing another appointment letter after sending the notice for removal of her name from the selection list did not arise. As regards the security in the form National Savings Certificate, that is available with the respondents and the petitioner may come to receive it at any time from respondent no. 2.

21. That the contents of paragraph nos. 6(12) and (13) of the petition are not correct and as such are denied. It is absolutely wrong to say that any manipulation has been made in the office records by respondent no.2. However, since the plea of malafide has been raised in the petition, the petitioner ought to have been specific in her plea and in case she wants to raise the plea of malafide against any particular Officer, the said Officer must be arrayed as a respondent in person. As such the plea of malafide is not tenable in the eye of law.



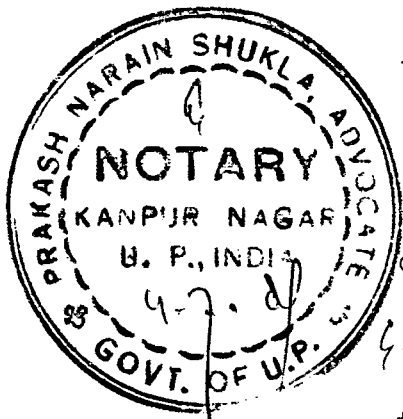
(Signature)

22. That the contents of paragraph no.6(14) of the petition are not within the knowledge of the answering respondent and as such no comments are being offered.

23. That in reply to the contents of paragraph no.7 of the petition, it is stated that in view of the facts and circumstances stated above, the petitioner is not entitled to any relief as claimed for in the paragraph under reply.

24. That in reply to the contents of paragraph no. 8 of the petition, it is stated that since the petitioner has failed to make out any prima facie case in her favour, no question of grant of any interim relief as prayed for in the paragraph under reply arises.

25. That the contents of paragraph no. 10, 11, 12, and 13 of the petition need no comments.



I, the deponent aforesaid, do hereby declare that the contents of paragraph nos. 1 and 2 of this affidavit are true to my personal knowledge those of paragraph nos

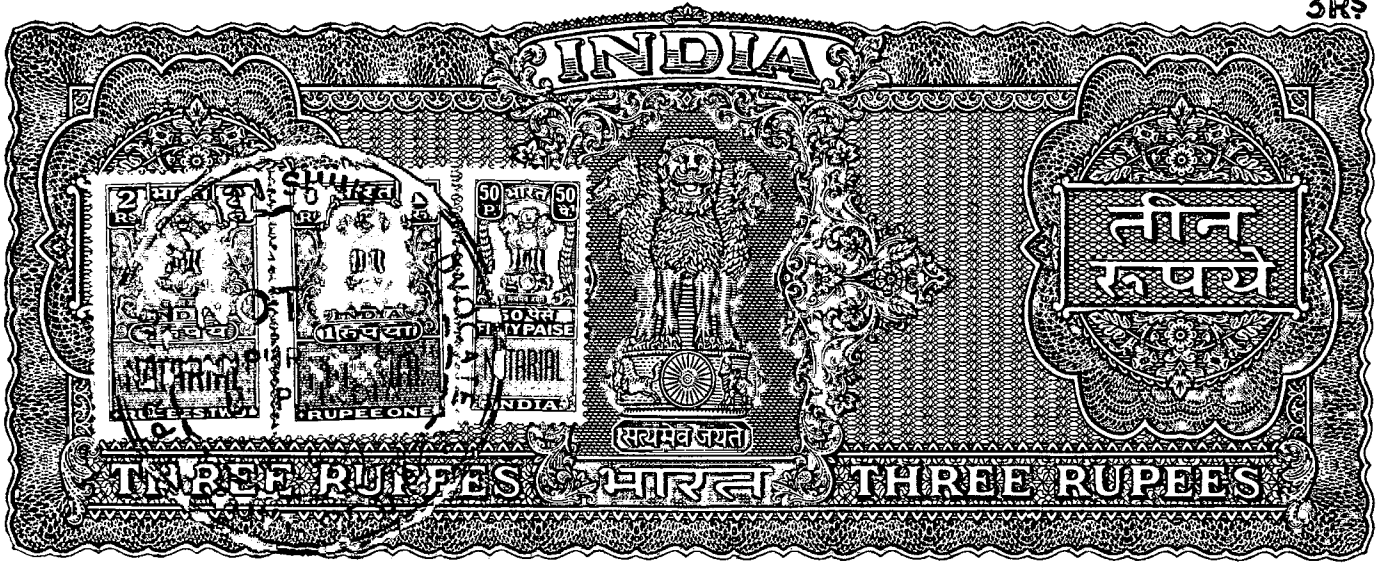
3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, NOTARY

(Handwritten signature)

NOTARY

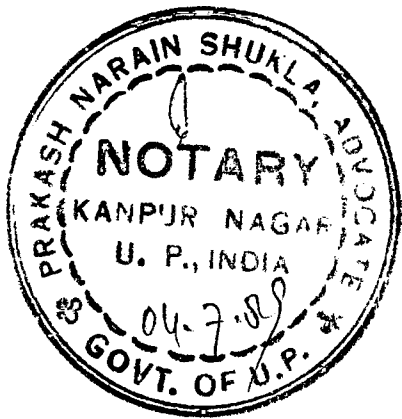
140

3RS

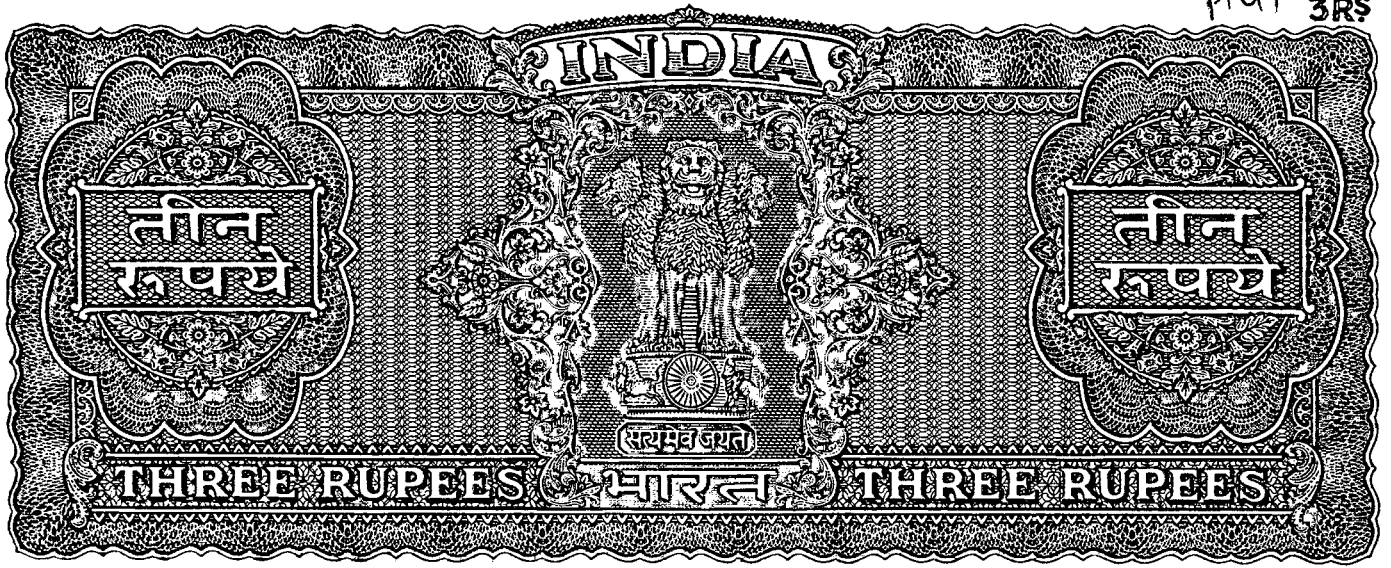


Before the central administrative Tribunal
 Addl. Bench at Allahabad

Registration No - 268/1988

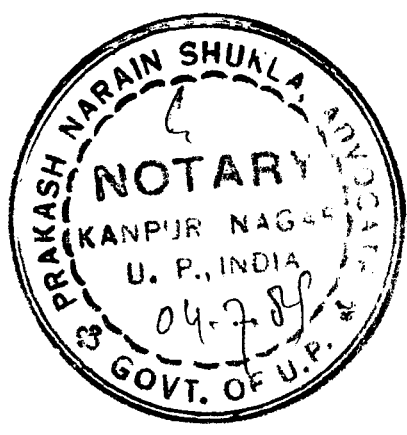


A41 3RS



Before the Central Administrative Tribunal
 Addl. Bench at Allahabad.

Registration No. 268 of 1988.



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of the same are based on a perusal of records; and those of paragraph nos. 24, 25.....
 on legal advice, which the deponent verify believes to be true. That no part of this affidavit is false and nothing material has been concealed or suppressed. So help me God.

Deponent *Shukla who has been identified by Jammaasomi Clerk to Sr. R.R. Maurya*

I, *Jammaasomi* Clerk to *Sr. R.R. Maurya* *Bar of Law*
 do hereby declare that the person making NOTARY

Identified by *Jammaasomi*

this affidavit and alleging himself to be Sri--
R.C. Shukla is known to me from a perusal of papers

Certified that this affidavit sworn before me on this *4th* day of *July* 1989 by *Shri R.C. Shukla* the Deponent to whom the contents of this affidavit have been read out and explained to him who is duly identified.

NOTARY
 which he produced before me in this case.

Clerk. *Jammaasomi*

Kallupai Shukla
 PRAKASH NARAIN SHUKLA ADVOCATE
 NOTARY, KANPUR NAGAR, U.P.

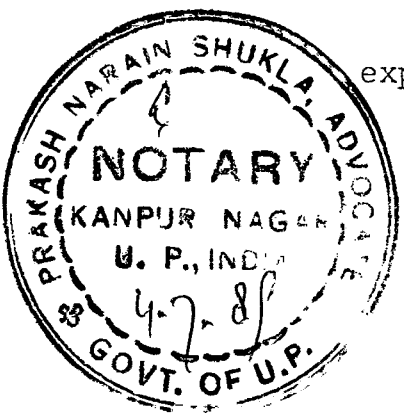
Solemnly affirmed before me on this

4th day of *July* 1989 at *3.00* A.M./P.M.
 NOTARY

by the deponent, who is identified by the aforesaid clerk.

Shukla
 NOTARY

I have satisfied myself by examining the deponent that he fully understands the contents of this affidavit, which have been read over and explained to him by me.



Oath Commissioned
Shukla
 PRAKASH NARAIN SHUKLA ADVOCATE
 NOTARY, KANPUR NAGAR U.P.

INDIAN POSTS & TELEGRAPH DEPARTMENT

Advertisement No. 01/1982

General Manager Telephones, Kanpur

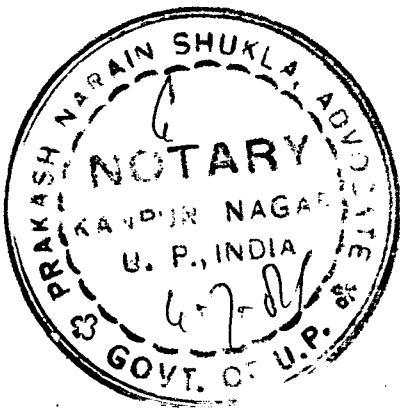
requires

150 Femals Telephone Operators for Reserve Trained Pool

Un.	Reserved for	REMARKS
reserved	S.C. S.T. Physically Handicapped	
	O.C. S.C. S.T.	

The candidate having physically defect or deformity which causes an interfere with the normal functioning of the bones and joints will be treated as orthopedically handicapped subject to the production of necessary certificate from competent authority.

107	30	8	83	1	1
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Vacancies are subject to change or cancellation

TERMS AND CONDITIONS:

- (i) The selected condidated for reserve Trained Pool will work as S.T.D. xx Os. and will be absorbed against

Shukla

future regular posts at any time without anytime limit and any service condition. Any laxity in this regard will render them liable to be removed from Reserve Trained Pool alongwith penalitive agreement entered into before they are sent for training.

(ii) The selected candidates will be paid wages at the rate of Rs. 2/- (two) only per hour of duty performed when they are engaged as SDTOs (full form).

(iii) While working as SDTOs, the candidates will not be eligible for paid weekly off.

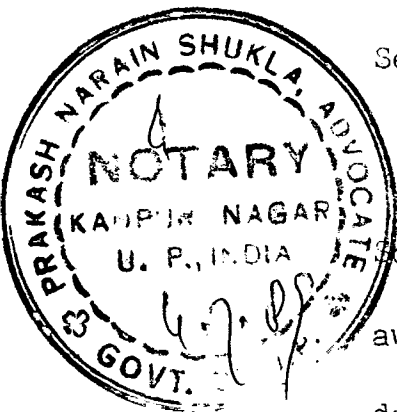
AGE: Between 18 to 23 years as on 1.7.82. Upper age limit is relaxable for (I) sehcheduled Caste/Tribes by 5 years (ii) Physically Handicapped by 10 Years (iii) in the case of Widows, divorced women and women separated from their husband who are not remarried the Upper age limit shall be relaxed upto the age of 35 years (Up to 40 years for S.C./S.T.)

QUALIFICATION:

Matriculation or its equivalent examination recognised by a University or Board.

Selection:-

On the basis of marks obtained in the High School or its equivalent examination, bonus marks are awarded for higher academic qualifications. The candidates will have to qualify in the General Knowledge-cum -Intelligence Test and also an Aptitude Test for



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certain essential qualifications.

PERIOD OF TRAINING:

Three months during which a stipend of Rs. 130/- per month will be paid.

NOTE:

Applicant should have registered her/himself with any of the Employment Exchange situated at Kanpur or Unnao.

HOW TO APPLY :

The applicants may apply on plain paper giving the following particulars which should reach this office of the General Manager Telephones, Westcott Building, Kanpur-208001, Latest by 30.1.1982.

~~FORM~~

FORM OF APPLICATION:

1. Name in full. 2. Postal Address in full.
3. Date of Birth. 4 If member of S.C. or S.T.(a)
Name of caste ~~xx~~ (for SC candidate only (b) Name of tribe
(for ST candidate only)

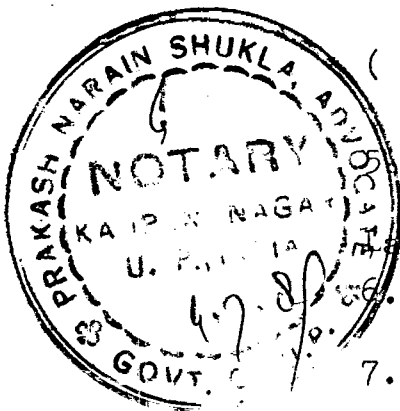
Whether widow, separated, or Divorced

Widely (with legal proof)

If along to Physically handicapped.

7. Educational qualification beginning with Matriculation or equivalent examination giving the name of examination, subject taken, marks obtained in

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each subject and total marks, percentage of aggregate marks and name of Board or University.

8. Name of Employment Exchange with Registration number and date.

9. Signature of applicant (in running script).

The cover should be superscribed in bold letters

Application for recruitment of Femal Telephone Operators for Reserved Trained Pool "

NOTE:

1. Original certificates should not be submitted with the applications.

2. Applications having incomplete information or not ~~xxx~~ on the prescribed proforma are liable to be rejected. The applications not accompanied with the attested copies of the relevent certificates are also liable to be rejected.

3. Communication regarding intimation of the selection will not be entertained.

4. No enclosures for attaching up with the application already received will be entertained.



General Manager Telephones

[Handwritten Signature]

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APPLICATION FOR OBSERVED TRAINED POST OFFICERS

FOR OBSERVED TRAINED POST OFFICERS

1. Name in Full
2. Postal address in Full
3. Date of birth
4. If member of SC or ST
(a) Name of caste (for SC Candidates)
(b) Name of the Tribe (for ST Candidates)
5. Whether widow, separated or divorced lady (with legal proof)
6. Is he/she physically handicapped.
7. Educational qualifications

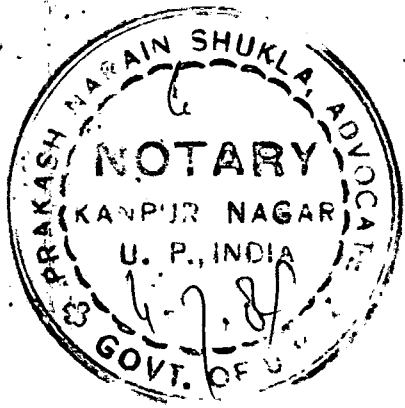
शुभम 11/11/11
 अनामिका / 106 श्रीमान् श्री. नारायण
 (सहायक)
 पो-६-५६६ (शिवपुर अनामिका-मिर्जापुर)

Name of exam.	Subject	Marks obtained	Total Marks	Percentage	Name of Board & University
1	2	3	4	5	6
High School	1- अंग्रेजी 2- हिन्दी 3- संस्कृत 4- गणित 5- इतिहास	80 85 62 81 60	368 (अंकों में)	80.8%	यु.पी. बोर्ड अनामिका
Intermediate	1- साहित्य 2- अंग्रेजी 3- गणित 4- इतिहास	85 60 80 83	308 (अंकों में)	82%	यु.पी. बोर्ड अनामिका

1.40

8. Name of employer
 Address with registration
 No. and date.

W 400/82 श्रीमान् श्री. नारायण
 DT 22-1-82

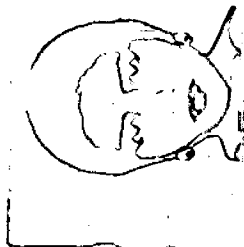


Signature of Applicant.

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साक्ष्यांकन फार्म

हस्ताक्षरों में संश्लेषित रूप में पासपोर्ट के आकार के लगभग 5 से 10x7 से 10mm के हस्ताक्षरित फोटो की प्रकृत चिपकाये।



पेता व नी
=====

1- साक्ष्यांकन फार्म में झूठी सूचना देना या किसी तथ्य को छिपाना अनर्हता सम्झी जायेगी, तथा उसके कारण उम्मीदवार को भ्रष्टाचार नौकरी के लिए अयोग्य समझे जाने की सम्भावना है।

2- इस फार्म को भरने और भेजने के बाद यदि उम्मीदवार को नजरबंद, दंडित, विवर्जित आदि किया जाता है, तो इसका सूचना फौरन संघ सेवा आयोग को अथवा प्राधिकारी को, यथा स्थिति भेजी जानी चाहिए जिसको पहले साक्ष्यांकन फार्म भेजा गया है। ऐसा न करने पर यह समझा जाएगा कि वास्तविक सूचना छिपाई गई है।

3- यदि किसी व्यक्ति के सेवा-काल में यह पता चलता है कि साक्ष्यांकन फार्म में झूठी सूचना दी गई है या किसी तथ्य को छिपाया गया है तो उसकी सेवाओं समाप्त की जा सकेंगी।

1- पूरा नाम (साफ अक्षरों में) उपनामों सहित
यदि आपने अपने नाम या उपनाम में किसी समय कुछ बढ़ाया या घटाया है तो कृपया यहाँ बताएं।

उपनाम

नाम

श्रीमती अरुण देवी

2- वर्तमान पूरा पता (अर्थात्, ग्राम, थाना और जिला या मकान नं०, गली/सड़क/मार्ग और नगर)

2/206, पुराना कानपुर, नयाबगंज
कानपुर - 2

3- (क) घर का पूरा पता (अर्थात् ग्राम, थाना और जिला या मकान नं०, गली/सड़क/मार्ग और नगर और जिले के मुख्यालय का नाम

2/206, पुराना कानपुर, नयाबगंज
कानपुर - 2

(ख) यदि पाकिस्तान का मूल निवासी है तो उस देश में पता और भारत संघ में देशान्तरण प्रवजन को तारीख।

नाही

4- उन स्थानों का ब्यौरा (रहने की अवधियों सहित) जहाँ आप पिछले पाँच वर्षों में एक समय पर एक वर्ष से अधिक रहे हों। यदि विदेशों में (पाकिस्तान सहित) रहे हों तो उन स्थानों का ब्यौरा देना बाहर जहाँ आप एक वर्ष से अधिक समय तक 21 वर्ष की आयु के होने के बाद रहे हों।

क्रमशः 2/-



कब से कब तक निवात स्थानों के पूरे पते अर्थात् पिछले खाने में दिख रहे
 ग्राम, थाना और जिला का गकान स्थान के जिले के मुख्या-
 नम्बर गली/सडक/मार्ग और नगरपालय का नाम

5- नाम राष्ट्रीयता जन्म से जन्म स्थान व्यवसाय/यदि डाक का पूरा
 और या अधि-स्थान सेवक में हो तो पता
 वास से। पदनाम और
 कार्यालय का
 पूरा पता दिया जाय।

1- पिता/पूरा नाम उपनामों श्री शारदा शुकल मुखल मरवापुत्र राम जको
 साहब, यदि कोई हो अरजपुत्र शिवजी
 2- माता प्रेम लाल शुकल (मामपुर)
 3- प्रसन्नो/पात जय शुकल और शुकल
 4- भाई श्री शुकल शुकल, उर्फ शुकल
 5- बहनें श्री शुकल शुकल, क. म. प. शुकल

5-कड विदेश में पढ रहे पुत्र, पुत्रों या पुत्रों/पुत्रियों के मामले में प्रस्तुत की जाने वाली
 सूचना।

नाम राष्ट्रीयता जन्म जन्म का स्थान देश का नाम जहां पढ पिछले कालम में दिख
 से या अधिवात से। रहे/रह रहे हैं देश में किस तारोख से
 पूरा पता रह/पढ रहे हैं।

नही नही

6- राष्ट्रीयता भारत
 7- कड जन्म की तारोख कड १०-१०-६६
 खड वर्तमान आयु खड १६ वर्ष ५ माह
 गड पित्रक के समय आयु गड १८ वर्ष ११ माह २१ दिन
 8- कड जन्म स्थान, जिला और कड श्री शिवजी - मामपुर (मु. जी)
 राजा जिले में वह स्थित है कड कामपुर (उ. प्र.)
 खड आयु जिले और राजा के हैं कड मामपुर (उ. प्र.)
 गड आपके पता मूल रूप से कड खड मामपुर (उ. प्र.)
 जिले और राजा के हैं

प्रमाण: 3/-

Shukla



9-

क्या आपका धर्म

क्या

हिन्दू

क्या आप अनु० जाति/आदिम/ख

अनु० जाति आदिम/अनु० जन जाति

जाति के तदर्थ है कृपया "हां"

हां नहीं हां नहीं

और "नहीं" में उत्तर दें और

हां नहीं

यदि उत्तर हां में है तो

उसका नाम लिये।

10-

15 वर्ष की आयु से किन-किन स्कूलों और कालेजों में और किन-किन वर्षों में शिक्षा प्राप्त की उनके स्थानों के नामों के साथ वर्षों को दिखाते हुए शिक्षा संबंधी योग्यताएं:-

स्कूल/कालेज का नाम और प्रवेश की तारीख छोड़ने की तारीख उत्तीर्ण परीक्षा पूरा पता

श्री गुरु चन्द्र इन्टर कालेज जूनागढ़ 1968, आई आई इन्टरमीडियट इन्टरमीडियट जूनागढ़ (गणेश)

क्या आप इस समय केन्द्रीय या राज्य सरकार या अर्ध-सरकारी या स्थायी वत् सरकारी निकाय या स्वशासी निकाय या सरकारी उपग्रह या कृषि और-सरकारी फर्म या संस्थान के अन्तर्गत कार्य कर रहे हैं या पहले कभी कार्य किया है यदि हां, तो नियोजन का तारीख सहित अद्यतन पृथक विवरण दें। नहीं

अवधि पद पारलब्धियों तथा सेवा नियोजन का पूरा पहला नौकरी छोड़ने रोजगार का स्वरूप नाम पता का कारण

क्या पिछली सेवा भारत सरकार/राज्य सरकार/भारत सरकार या किसी राज्य के स्वामित्व या नियंत्रण में सेवायुक्त किसी उद्योग किसी स्वायत्त निकाय/विश्वविद्यालय स्थानीय निकाय के अधीन थी, यदि आपने केन्द्रीय सिविल सेवा/अस्थायी सेवा/नियम, 1965 के नियम 5 के अधीन या किन्हीं इसी प्रकार के नियमों के अधीन एक सहोने का नोटिस देकर सेवा छोड़ी थी तो क्या आपके विरुद्ध कोई अनुशासनात्मक कार्यवाही की गई थी या जब आपने सेवा को समाप्त करने के लिए नोटिस दिया था या बाद में आपको सेवा के घातक में समाप्त होने से पहले तब आपने किसी मामले में आपके आचरण के लिए सम्बन्धित किया गया।



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क्रमांक: 4/-

12-

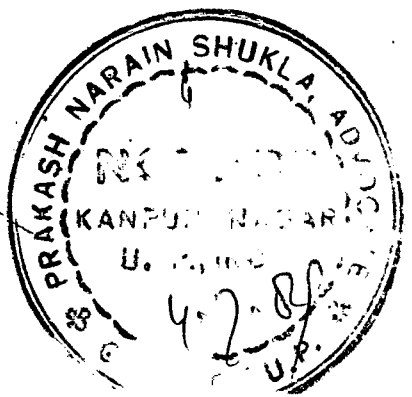
- क) क्या आप कभी गिरफ्तार किए गए हैं/नहीं
- ख) क्या आप पर कभी मुकदमा चला है/नहीं
- ग) क्या आप कभी नजरबन्द रहे गए हैं/नहीं
- घ) क्या आप कभी बन्दी बनाए गए हैं/नहीं
- ड) क्या आप पर कभी विधि न्यायालय द्वारा जुर्माना लगाया गया है/नहीं
- च) क्या आप कभी किसी अपराध के लिए न्यायालय द्वारा दोषी ठहराये गये हैं/नहीं
- छ) क्या आप कभी किसी विश्वविद्यालय या किसी अन्य शिक्षा प्राधिकरण, संस्था द्वारा निकाले गये हैं/नहीं
- ज) क्या आप कभी किसी लोक सेवा आयोग द्वारा उनका किसी भी परीक्षा में बैठने/चयन के लिए विवर्जित/अयोग्य ठहराये गये हैं/नहीं
- झ) इन साक्षीकन फार्म को भरते समय क्या किसी न्यायालय में आपके विरुद्ध मुकदमा चल रहा है/नहीं
- ड) इन साक्षीकन फार्म को भरते समय क्या किसी शैक्षिक प्राधिकरण/संस्था में आपके विरुद्ध कोई मामला चल रहा है/नहीं

2- यदि उपरोक्त किसी भी प्रश्न का उत्तर "हाँ" में हो तो मामला गिरफ्तार/नजरबन्द/जुर्माना/अपराधों/कारावास/सजा आदि के होने तथा या इन फार्म को भरते समय न्यायालय/विश्वविद्यालय/शैक्षिक प्राधिकरण/संस्था में चल रहे मुकदमों के मामले के स्वरूप के संबंध में पूरा व्यौरा दीजिए।

टिप्पणी- 1) कृपया इन साक्षीकन फार्म के अग्र दो गई "चेतावनी" को भी देखिए।
2) यथा स्थिति "हाँ" या "नहीं" को काटकर प्रत्येक प्रश्न का उत्तर अलग अलग दिया जाना चाहिए।

13- अपने इलाके के दो जम्मेदार व्यक्तियों के नाम या ऐसे दो व्यक्तियों के नाम दीजिए जो आपकी जानते हों।

मैं प्रमाणित करता हूँ कि अग्र दो गई त्रुटि जहां तक मुझे पता है तथा विश्वास है, सही तथा पूर्ण है। मैं ऐसी किसी स्थिति से पराचित नहीं हूँ जिसके कारण मैं सरकार के अधीन नौकरों के लिए योग्य न हो सकूँ।
उम्मीदवार के हस्ताक्षर
तारीख: 1-12-83
स्थान: काशीपुर



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क्रमशः 51-

AS2

पञ्चान-5 उम्माण-पत्र

प्रमाण-पत्र निम्नलिखित किसी एक के द्वारा हस्ताक्षरित किए जाने के लिए-

- 1. केन्द्रीय या राज्य सरकार के राजपत्रित अधिकारी,
- 2. साधारणतया जहाँ का उम्मादवार या उसके माता पिता/संरक्षक निवासी हैं, उस निर्वाचन क्षेत्र के संसद सदस्य या राज्य विधान मण्डल के सदस्य हैं
- 3. सब-डिवीजनल मजिस्ट्रेट/अधिकारी,
- 4. मजिस्ट्रेट की शक्तियों का प्रयोग करने के लिए प्राधिकृत तहसीलदार/या नायब उप तहसीलदार,
- 5. जहाँ उम्मादवार पहले पढ़ता रहा हो वहाँ के मान्यता प्राप्त स्कूल/कालेज संस्था का प्रिन्सिपल/मुख्याध्यापक ।
- 6. ब्लॉक विकास अधिकारी,
- 7. पोस्ट मास्टर, और
- 8. पंचायत निरीक्षक

प्रमाणित किया जाता है कि मैं श्री/श्रीमता/कुमारी- विहरन देवी

को पिछले पुत्र/पुत्री श्री शारदा उमाद शुक्ला वर्षों ५ महोनों से जानता हूँ और जहाँ तक मुझे पता है और विश्वास है उतने जो व्यौरे दिए हैं वे सही हैं ।

स्थान काशी
तारीख १२-१२-८३

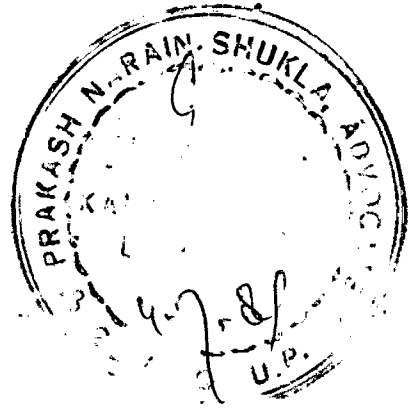
हस्ताक्षर R. N. Shukla
पदनाम या हैसियत नायक
और पता _____

कायलिय द्वारा भरे जाने के लिए
=====

- 1. अनयुक्त-प्राधिकारी का नाम, पदनाम तथा पूरा पता
- 2. पद, जिसके लिए उम्मादवार के संबंध में विचार किया जा रहा है ।

Shukla

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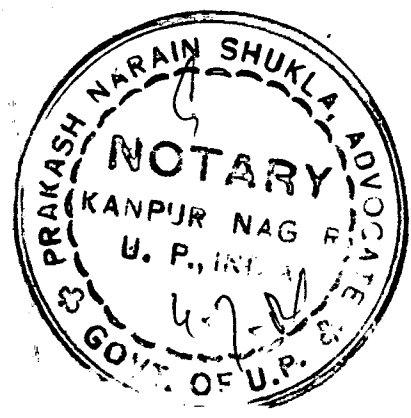
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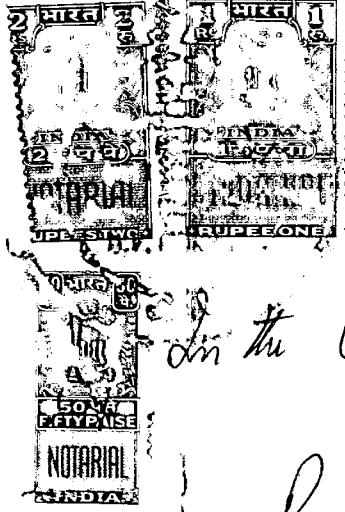
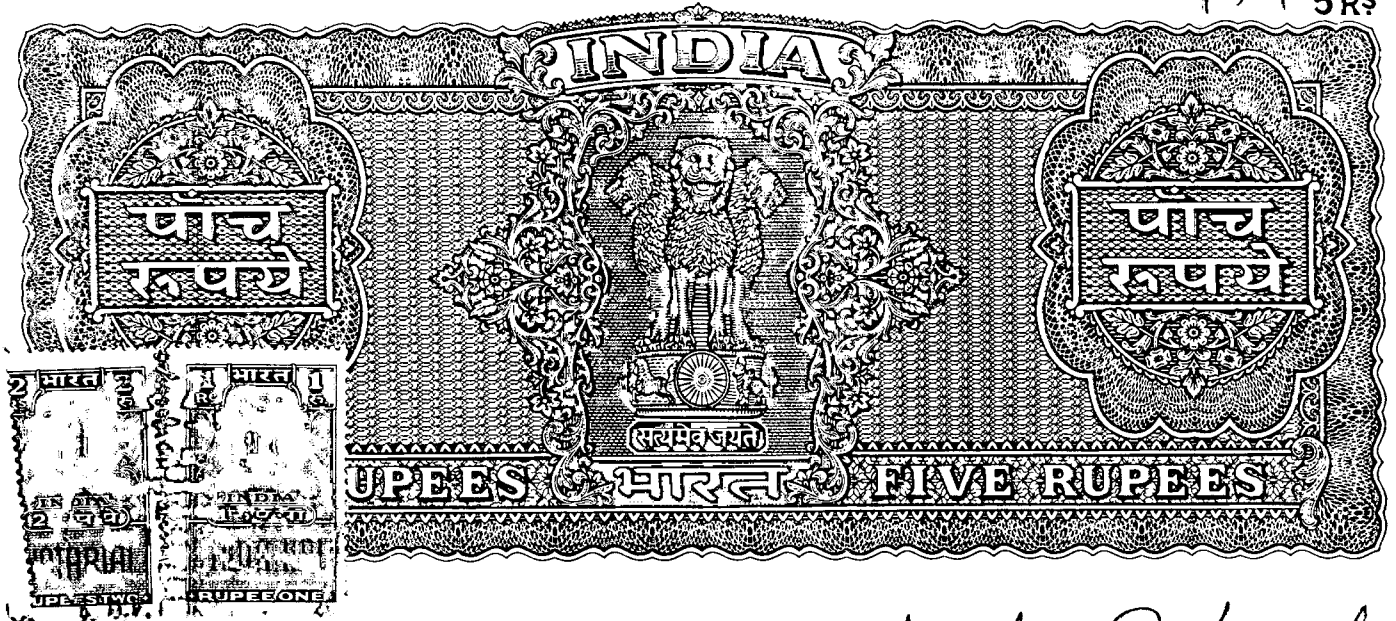
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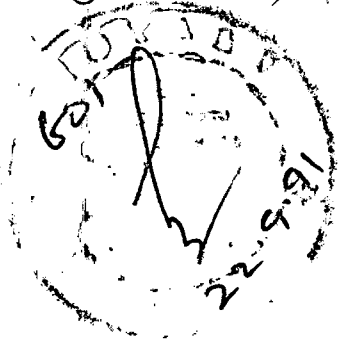




In the Central Administrative Tribunal
Allahabad Bench
Rejoinder Affidavit no
Registration no 268 of 1988
Smt. Kiran Divedi — Applicant

versus

Received by Union of India others — Respondents
Affidavit of Smt. Kiran Divedi.
@
Chitaball C. Gule
20/9/81



किरण देवी

Same die

S.O. J. AST

Keep on record.
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH.

REJOINDER AFFIDAVIT

IN

Registration No. 263 of 1988.

Smt. Kiran ^h Dwivedi..... Applicant.

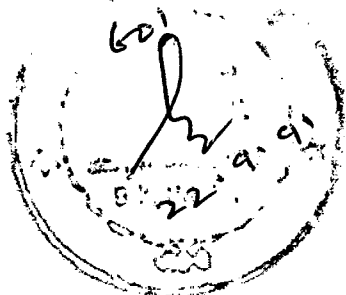
Versus

Union of India

And Another Respondents.

^h
AFFIDAVIT OF SMT. KIRAN ^{DWIVEDI} DEVI, AGED
ABOUT 27 YEARS, WIFE OF SHRI RAM
KISHORE DWIVEDI, RESIDENT OF 117/N/81,
TULSI NAGAR (KAKADEO), KANPUR. ^h

..... (DEPONENT)



I, the deponent above-named, do
hereby solemnly affirm and state as under: ^h

(1) That the deponent is the petitioner
in the above case and, as such, ~~she~~ is fully ^h

किरण देवी

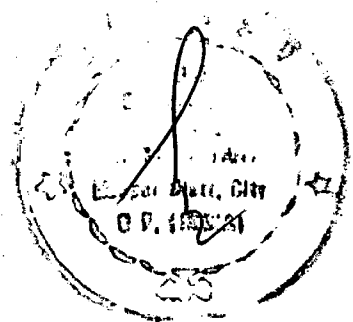
(contd.....2)

(2)

conversant with the facts of the case. The deponent has been read over and explained the contents of the Counter Affidavit of Shri R.C. Shukla, Establishment Officer, Office of the General Manager Telephones, Kanpur, filed on behalf of the respondents.

(2) That the contents of paragraphs 1 and 2 of the Counter Affidavit need no comments.

(3) That regarding the contents of paragraph 3 of the Counter Affidavit, it is submitted that all those averments contained in the succeeding paragraphs of the Counter Affidavit, which have not been specifically admitted herein, are not admitted and are denied.



(4) That the contents of paragraphs 4, 5 and 6 of the Counter Affidavit are not disputed. It is further submitted that the deponent had applied for appointment as a Female Reserved Pool Trained Telephone Operator in response to the advertisement, Annexure CA-1, of the Counter Affidavit.

अरुण देवी

(3)

She was eligible for appointment against the 107 vacancies of Ordinary Cadre. It is also submitted that the deponent qualified in the Test and was successful in the interview also and thereafter she was selected as one out of the 107 posts meant for Ordinary Cadre Female Reserved Pool Telephone Operators. The deponent was issued a letter dated 21-11-1983 by the Establishment Officer, Kanpur Telephone District, Kanpur, stating that the deponent had been selected for appointment as a Reserved Pool Telephone Operator in the Kanpur Telephone District for being absorbed against future regular posts without any time limit. The deponent was directed to comply with certain requirements and to submit the requisite documents within the prescribed time limit, so that the deponent could be sent for Training. The deponent was also required to submit a National Savings Certificate for Rs. 200/- to be pledged with the President of India through the Assistant General Manager (Admin), Kanpur Telephones, Kanpur. The deponent duly complied with all the requirements and submitted the requisite documents along with the N.S.C., which the respondents had

किरण देवी

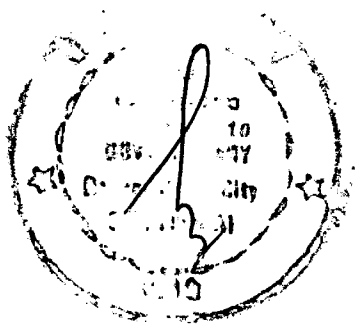
(contd....4)

(4)

accepted. The true photostat copy of the letter of the Establishment Officer, Kannur Telephone District, Kanpur, dated 21-11-1983,

ANNEXURE RA-1 is annexed herewith as Annexure RA-1. The ~~ANNEXURE RA-2~~ Office of the Respondent no 2 duly ~~Annexure RA-2 is the true photocopy of the~~ acknowledged ~~document~~ receipt of the requisite documents, filed by the deponent. *[Signature]*

(5) That regarding the contents of paragraph 7 of the Counter Affidavit, it is submitted that though the deponent was expecting the appointment letter from the respondents, the deponent did not receive any intimation regarding her appointment from the respondents. The deponent continued to make enquiries and she used to be told that as and when her turn will come, she would receive appointment letter and after waiting for quiet long, the deponent started sending letters, followed by reminders without any reply having been received from the respondents. It is submitted that the respondents manipulated to exclude the deponent from being appointed by ~~managing~~ *[Signature]* managing to avoid service of intimation/ *[Signature]*



किरण देवी

(5)

appointment letter to the deponent, with the result that the deponent was not in a position to join duty, though she was duly selected. The respondents are solely to blame for the same. *lv*

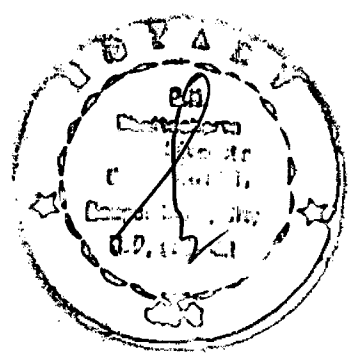
(6) That regarding the contents of paragraphs 8 and 9 of the Counter Affidavit, it is submitted that at the time when the deponent applied in response to the advertisement, her address was 5/106, Purana Kanpur, Nawabganj, Kanpur. It is further submitted that subsequently *lv* the deponent's address was changed to 5/207, Purana Kanpur, Nawabganj, Kanpur and the deponent had duly intimated the respondents about the change of address. The Police Verification of the deponent was conducted at the changed address and the P.V.R. Forms sent by the respondents contained the said changed address of the deponent and Police made verification at the new address. It is admitted that though the deponent had mentioned her then address 5/106, Purana Kanpur, Nawabganj, Kanpur, in the initial Application Form submitted in response to the advertisement, at the time of furnishing *lv*



किरण देवी

(6)

the details in compliance with the letter of the respondents dated 21-11-1983, the deponent had given her changed address of 5/207, Purana Kanpur, Nawabganj, Kanpur. As early as in December 1983, the deponent had furnished her ~~her~~ changed address to the respondents, as admitted by the respondents themselves and hence, the contention of the respondents that the deponent did not inform about the change in her address to the Department, is misconceived. It may be submitted that the Police Verification Report Form came later and the changed address was given in early December, 1983.

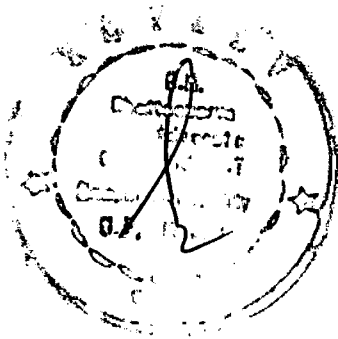


(7) That regarding the contents of paragraph 10 of the Counter Affidavit, it is submitted that by the time when the appointment letters were issued, the deponent had already furnished her changed address to the respondents and hence, the appointment letter was required to be sent at the changed address. The alleged letter said to have been sent by the respondents to the former residence of the deponent at 5/106, Purana Kanpur, Nawabganj, Kanpur, was not received.

विक्रम देवी

(7)

by the deponent and it might have been returned back undelivered. Since the changed address was already with the respondents, the respondents were required to send the appointment letter by the changed address. There was no question of the deponent responding to the alleged appointment letter said to have been sent to the previous address. There arose no question of the deponent being in a position to join on the date said to have been specified in the alleged appointment letter which ~~the~~ never reached the deponent. Since the changed address of the deponent was already available with the respondents at the time when the envelop containing the appointment letter was returned back from the previous address of the deponent, it was incumbent upon the respondents to have sent the appointment letter by the new/changed address of the deponent. The respondents deliberately continued to send letters and alleged reminder by the wrong address and this seems to have been done deliberately, with ulterior motive of avoiding appointment of the deponent. There was no question of the deponent being in a position to join,



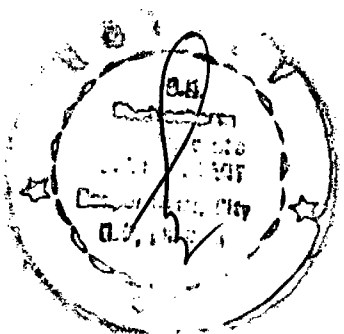
किरण देवी

(contd....8)

(8)

since the appointment letter was not received by the deponent. ✓

(8) That regarding the contents of paragraphs 11 and 12 of the Counter Affidavit, it is submitted that since the appointment letter was not served on the deponent, there was no question of the deponent joining the post. There arose no question of any notice for removing the name of the deponent from ^{the} Selection List of Reserved Pool Trained Telephone Operations, being required to be sent to the deponent. In any case, no such notice was served on the deponent and hence, there was no fault on the part of the deponent. ✓

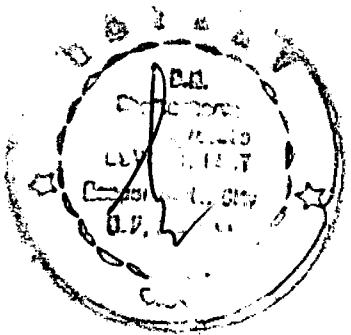


(9) That the contents of paragraph 13 of the Counter Affidavit need no comments. ✓

(10) That the contents of paragraph 14 of the Counter Affidavit are not admitted. The averments contained in paragraph 6 of the petition are correct and are reiterated. Since the respondents had not replied to the ^{letter} of the deponent even after reminders, including the last letter dated 3-11-1987, sent by the ✓

(9)

deponent, the deponent approached his then counsel for seeking legal remedy and the said counsel filed a writ petition in the High Court At Allahabad on 3-12-1987. The said writ petition was taken up for hearing and the counsel was informed that the deponent should have availed alternative remedy of filing a case before this Tribunal, rather than filing a writ petition and accordingly, the counsel informed the deponent that an application/¹² petition has got to be filed before this Tribunal. The said intimation from the counsel was received by the deponent on 21-2-1988. There was no deliberate or wilful delay or lapse on the part of the deponent and since the delay was due to wrong legal advice, the same was liable to be condoned. In any case, this Tribunal has already considered the matter regarding limitation and has admitted the present petition, after considering the facts and circumstances of the case and condoning the inadvertent delay and hence the matter of limitation cannot be raked up again. There is no question of the petition being liable to be dismissed, ~~at this stage.~~



किरण देवी

(contd....10)

(10)

(11) That the contents of paragraph 15 of the Counter Affidavit need no comments. *h*

(12) That regarding the contents of paragraph 16 of the Counter Affidavit, it is submitted that at the time when the deponent applied for the post, she was residing at premises No. 5/106, Purana Kanpur, Nawabganj, Kanpur. Subsequently, however, by the time when the deponent was required to comply with the requirements contained in the letter dated 21-11-1983, the residence of the deponent had already changed to a different premises, 507/207, Purana Kanpur, Nawabganj, Kanpur and hence the deponent had rightly mentioned her new and changed address of 5/207, Purana Kanpur, Nawabganj, Kanpur, in the documents submitted on 5-12-1983. Hence, the changed address was already on the record of the respondents and there was no question of the respondents sending appointment letter by the previous address of the deponent. *h*



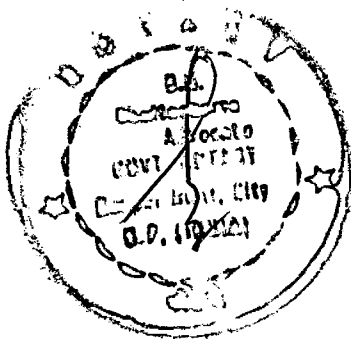
(13) That the contents of paragraph 17 of the Counter Affidavit are not admitted. The *h*

पिन देवी

(contd.....11)


(11)


averments contained in paragraphs 6(3), 6(4) and 6(5) of the petition are correct and are reiterated. The full facts have already been stated hereinabove in the earlier paragraphs of the Rejoinder Affidavit. It is reiterated that the officials of the respondents continued to inform the deponent ^{verbally} that the deponent would receive appointment letter in her own turn and at last, when the deponent came to know that appointment letter was sent by the wrong address of the deponent and the same was, therefore, not delivered to the deponent and was returned back, the deponent wrote a letter to the respondents stating that she had not received any appointment letter, nor she had refused any letter. It was incumbent upon the respondents to have sent the appointment letter to the deponent by the correct address at that time. The deponent submitted reminders complaining about the fact that the respondents had not sent appointment letter to the deponent and that deliberate mischief was being played. In spite of repeated reminders, the deponent did not receive any reply from the respondents and the deponent sent a letter dated 13-3-87 complaining about the manipulation, which





विक्रम देवी

(12)

resulted in the deponent having not received any appointment letter and the deponent again requested for issue of the appointment letter to her. 

(14) That the contents of paragraph 18 of the Counter Affidavit are not admitted. The averments contained in paragraphs 6(6), 6(7), 6(8) and 6(9) of the petition are correct and are re-iterated. It appears that the Office of the respondent No. 2 deliberately manipulated to avoid service of appointment letter on the deponent, so that the deponent's place could be filled by another candidate. 

(15) That the contents of paragraph 19 of the Counter Affidavit are not admitted. The averments contained in paragraph 6(10) of the petition are correct and are reiterated. 

(16) That regarding the contents of paragraph 20 of the Counter Affidavit, it is submitted that there was no question of the deponent being in a position to join in response to the alleged appointment letter, since no such letter was served on the deponent. 

(13)

There was no question of sending any notice for removal of the deponent's name from the Selection List, since the deponent was not served with the appointment letter and there was no question of any default on the part of the deponent in the matter of joining service. The respondents had accepted the security and there was no question of returning the same, since the deponent is entitled to be appointed in terms of her selection.

(17) That the contents of paragraph 21 of the Counter Affidavit are not admitted. The averments contained in paragraph 6(12) and 6(13) of the petition are correct and are reiterated. It was a result of deliberate manipulation by the Office of the respondent No. 2 that the deponent could not be in a position to get employment. There is no question of the deponent being in a position to single out any specific employee of the Office of the respondent No. 2 for the mischief played. The deponent is not to be put to suffer on account of the lapses and acts of commissions and omissions on the part of the Office of the respondent No. 2.



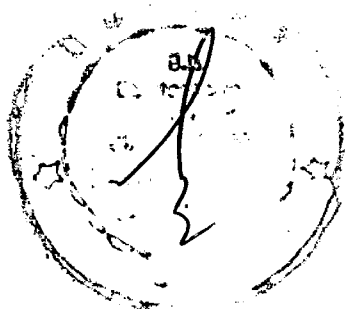
विक्रम देवी

(14)

(18) That the contents of paragraph 22 of the Counter Affidavit are not admitted. The averments contained in paragraph 6(14) of the petition are correct and are re-iterated. *[Signature]*

(19) That the contents of paragraph 23 of the Counter Affidavit are not admitted. The averments contained in paragraph 7 of the petition are correct and are reiterated. The deponent is entitled to the reliefs claimed in the petition. *[Signature]*

(20) That the contents of paragraph 24 of the Counter Affidavit are not admitted. It is not admitted that the deponent failed to make out any prama-facie case in her favour. In fact, the deponent has made out a very strong case in her favour. The interim relief having not been granted, the deponent is entitled to the reliefs claimed in the petition and to be granted benefits of appointment, with retrospective effect. *[Signature]*

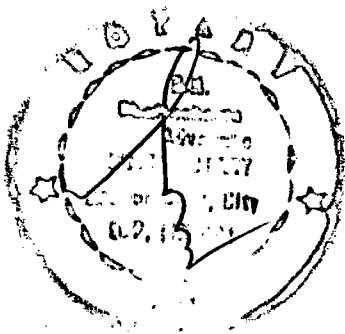


(21) That the contents of *[Signature]*

Paragraph 25 of the Counter Affidavit
need no comments. *R*

किरण देवी
DEPONENT.

I, Smt. Kiran Devi, do verify that
the contents of paragraphs *1, 2, 3, 4, 5, 6,*
7, 8, 9, party 10, 11, 12, 13, 14, 15,
16, party 17, 18, 19, party 20 and 21 *R* are
true to my personal knowledge; those of
paragraphs *or party 10, &*
party 17 and party 20 *R* are
true on the basis of legal advice received
from my counsel, which I verily believe to
be true. Nothing contained herein is false,
nor has anything material been concealed,
so help me God. *R*



Verified on this the *22nd* day
of September, 1991, at Kanpur. *R*

किरण देवी
DEPONENT.

Sworn before me this day of *22.9.91* at *10.30*
by *Sri. Kiran Devi* *Am*
who is duly identified.

Received the Fee of Rs *250*

R
Advocate & *22.9.91*
Kanpur Distt.

R
N.K. Nair
ADVOCATE
KANPUR

275

RAI

A70

प्रतिपत्र संख्या-...

भारतीय डाक-तार विभाग

कार्यालय, महा प्रबंधक टेलीफोन, कानपुर-20800

सेवा में

श्री/श्रीमती/कुमार/...
5/12/83

संख्या-स्टाफ/24-11/...

कानपुर, दिनांक 11-11-1983

आपको इस टेलीफोन जिले में अल्प दूरी टेलीफोन परिषद के बतौर नियुक्ति के लिए अनन्तम रूप से अनुमोदित किया गया है। अतः आपसे अनुरोध है कि आप सभी प्रकार से पूर्ण निम्नलिखित दस्तावेजों के साथ तैयार हो अधिक से अधिक तारीख तक इस कार्यालय को भेजें जिसके बाद प्रशिक्षण के लिए आपके बारे में विचार किया जायेगा:-

- 1- निर्धारित आवेदन पत्र
- 2- साक्ष्यांकन-पत्र दो प्रतियों में
- 3- मुख्य चिकित्सा अधिकारी का स्वास्थ्य प्रमाण-पत्र
- 4- चिकित्सा जांच के समय उसके द्वारा हस्ताक्षर किया गया स्वास्थ्य घोषणा-पत्र
- 5- दो जामिनो स्वो रिटोर्न सहित व्यक्तिगत बन्ध-पत्र दो जामिन रथायी सरकार के समक्ष। जो केन्द्रीय या राज्य हो चाहे। प्रत्येक जामिन को दो गवाहों की उपस्थिति में हस्ताक्षर करने चाहिए। दोनों जामिनों को अपने हस्ताक्षरों के समर्थन में या तो
 - ॥॥ अपने कार्यालय की मोहर लगानी चाहिए यदि वह राजपत्रित अधिकारी है अथवा
 - ॥॥ जिस कार्यालय में वह नियुक्त है उस कार्यालय के प्रधान का इस आशय का प्रमाण-पत्र देना चाहिए कि जामिन अस्थायी सरकार का कर्तव्यारी है।
- 6- जमागत जमा की रकम निम्नलिखित किसी एक रूप में होनी चाहिए:-
 - ॥॥ 200/-रु० के राष्ट्रीय बचत-पत्र, जो सहायक महा प्रबंधक प्रशासन कानपुर टेलीफोन, कानपुर की मार्फत भारत के राष्ट्रपति को गिरवी रखे जाएं।
 - ॥॥ डाक-तार बचत बैंक खाते में 200/-रु० नकद जमा किया जाए सहायक महा प्रबंधक प्रशासन कानपुर टेलीफोन कानपुर की मार्फत भारत के राष्ट्रपति को गिरवी रखा जाए।
 - ॥॥ कम से कम 5 वर्ष का अवधि के लिए भारतीय जीवन बीमा निगम द्वारा जारी किया गया विश्वस्तता बॉन्ड।
- 7- शिक्षक योग्यताओं के सभी मूल अंक-पत्र और प्रमाण-पत्र

क्रमशः 2/-

किरण देवी

